

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

O.A.NO. 643 /93

Date of Order: 6/7-93

Between:

1. Divisional Railway Manager, (DG)  
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)  
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,  
Signal & Telecommunication Department,  
S.C.Rly, Secunderabad.

Applicants.

and

1. D. Devariah, call boy, Diesel Rest Room, Sec'bad.
2. Presiding Officer, Labour Court,  
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants Mr. N.R. Devraj, SC for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
AND

THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (ADMN)

The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92

in C.M.P.No. 38 /83 is suspended until further orders.

Issue notice to the Respondents.

Post the case on 6.9.93.

*A- 6/23/93*  
Deputy Registrar (S).

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT. Hyd.
6. One copy to Mr. ..
7. One spare copy.

pvm

*23/7*

